

ITEM NO.301 Court 8 (Video Conferencing) SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 6813/2020

(Arising out of impugned final judgment and order dated 23-12-2020 in ABLAPL No. 14533/2020 passed by the High Court Of Orissa At Cuttack)

TAPAS RANJAN PANDA

Petitioner(s)

VERSUS

THE STATE OF ODISHA

Respondent(s)

(IA No. 39875/2021 - APPROPRIATE ORDERS/DIRECTIONS IA No.136248/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT IA No. 136247/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 21-09-2021 These matters were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. Satyalipsu Ray, Adv.
 Ms. Deepanwita Priyanka, AOR

For Respondent(s) Mr. Ranjit Kumar, Sr. Adv.
 Mr. Mukul Kumar, AOR

 Mr. Tushar Mehta, SG
 Mr. Shovan Mishra, AOR
 Ms. Bipasa Tripathy, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Considering the materials placed on record, on perusal of the impugned judgment and order of the High Court and after hearing learned counsel appearing on behalf of the respective parties, we are of the view that the prayer of the petitioner for anticipatory bail had rightly been rejected by the High Court.

The special leave petition is, accordingly, dismissed.

Needless to mention that the dismissal of this special leave petition will not prevent the petitioner from taking such steps in defence as may be available to him in law.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(MATHEW ABRAHAM)
COURT MASTER (NSH)